

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/21/867/2019**

HYDERABAD, this the 22<sup>nd</sup> day of December, 2020

**Hon'ble Mr. Ashish Kalia, Judl. Member**



K. Kavita, D/o. Late K. Vaidyanath,  
Aged about 33 years,  
Occ: Unemployee,  
R/o. H.No.9-1-224/1/D/9,  
Prashanth Nagar, Langar House,  
Golkonda, Hyderabad - 500 008.

...Applicant

(By Advocate : Sri M. Venkanna)

Vs.

1. The Union of India rep. its  
Secretary,  
Government of India,  
Ministry of Communications and I.T.,  
Department of Posts - India,  
Dak Bhavan, Sansad Marg,  
New Delhi - 110 001.
2. The Chief Postmaster General,  
Telangana Circle, Abids,  
Hyderabad - 500 001.
3. The Senior Superintendent of Post Office,  
Hyderabad City Division,  
Hyderabad - 500 001.
4. The Senior Superintendent of RMS,  
Hyderabad Sorting Division,  
Hyderabad - 500 027.

....Respondents

(By Advocate : Smt D. Shobha Rani, Addl. CGSC)

---

**ORAL ORDER**  
**(As per Hon'ble Mr. Ashish Kalia, Judl. Member)**

**Through Video Conferencing:**



Heard Sri M. Venkanna, learned counsel for the applicant and Smt. D. Shobha Rani, learned counsel for the respondents.

2. This matter is listed for disposal today. The short issue raised by the applicant in this O.A. is for release of family pension and pensionery benefits pertaining to her deceased father. Initially her mother has claimed pensionery benefits. She has also expired. Now the department is willing to extend her the family pension and pensionery benefits of her deceased father, on submission of relevant documents. Of late, the documents have been submitted by the applicant and the respondents are taking action on grant of family pension to her. Nothing more is required to be adjudicated upon in this Application. The respondents are directed to grant family pension and pensionery benefits to the applicant within a period of two weeks.

3. With the above observation, the O.A. is closed. No order as to costs.

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

/pv/